TELCOS RAISE CONCERNS

DoT units seeking bulk call data record on routine basis

PRASOON SRIVASTAVA
New Delhi, March 15

SOME UNITS OF the telecom department are seeking huge call data records of people in some circles on a routine basis which is alleged to be in deviation from the standard operating procedure laid down by the government, according to sources. Industry players have raised concerns over such practices in a communication to the telecom secretary, sources said.

They claimed the DoT unit of Delhi demanded call data records (CDRs) of entire state for February 2, 3 and 4, 2020 and separately for specific routes in Delhi with residences of ministers, members of Parliament, Judge, important offices, etc, following which industry players gave representation before telecom secretary Anshu Prakash to raise concern on such practice.

"Telecom industry players have written to the telecom secretary that CDRs sought for specific routes and areas may lead to allegations of surveillance, especially in the state like Delhi having numerous VVIP zones having offices and residences of ministers, MPs, Judges etc," a source aware of the communication said.

An email query sent to the Department of Telecom in this regard elicited no reply.

According to the source, who did not wish to be named, said the DoT has already issued detailed instructions and standard operating procedures (SOPs) for providing CDRs to law enforcement agencies in August 2016 and April 2019.

The DoT, including its field units under the SOP, are required to ascertain the identity of the subscriber, carefully examine the justification for CDR demand, detail purpose for seeking CDRs and not using such CDRs received for any other purpose, define the officers authorised to seek and approve such a request.

However, various licence service area units of the DoT are not adhering to the set process and seek voluminous CDR details from telecom operators on a regular basis in contravention to the SOP.

"Almost all LSA units of DoT seek one day CDR details from telecom operators on monthly basis in states like Andhra Pradesh on 1st and 5th day of the month, Delhi on 18th day, Haryana on 21st day, Himachal Pradesh and Jammu and Kashmir on the last day of the month, Kerala and Odisha on the 15th day, Madhya Pradesh and Punjab on the last day of the previous month and the first day of the current month," the source said. **PTI**

RE developers' letter of comfort from PFC, REC, IREDA now at par with bank guarantee

PRESS TRUST OF INDIA
New Delhi, March 15

TO IMPROVE BUSINESS environment for clean energy projects and attract investments, the government has decided to treat letter of comfort (undertaking) issued by state-run shadow banking firms PFC, REC and IREDA at par with bank guarantees.

Developers need bank guarantees for placing bids for clean energy projects offered by nodal agencies like the Solar Energy Corporation of India (SECI) and NTPC.

Developers get bank guarantee on the basis of letter of comfort issued by financial institutions like Power Finance Corporation (PFC), REC and Indian Renewable Energy Development Agency (IREDA).

Now, treating letter of comfort issued by the PFC, REC and IREDA would reduce procedural delay to seek bank guarantee for bidding for clean energy projects.

The move assumes significance in view of India's ambitious target of having 175 GW of renewable energy generation capacity by 2022. The Ministry of New & Renewable Energy (MNRE) has issued directions in this regard to PFC, REC and IREDA.

On new initiatives, power and new & renewable energy minister RK Singh said, "The MNRE enhanced ease of doing business for RE investors and facilitates enhancement of increased liquidity in the market by allowing performance bank guarantee with letter of comfort to be issued by the three non-banking financial companies under the Ministry of Power and Ministry of New and Renewable Energy, namely PFC, REC and IREDA."

He also said, "The increased liquidity would promote investment in the RE sector as additional liquidity will now be available to bid for new projects."

Finmin officials support FM over address to SBI staff

FE BUREAU
New Delhi, March 15

OFFICIALS AT THE finance ministry have come out in support of finance minister Nirmala Sitharaman, who has been criticised on the social media and by the All India Bank Officers' Confederation for being 'insensitive' in the way she was heard addressing SBI officials in Guwahati in a leaked audio clip.

She was heard calling the bank's attitude 'heartless' for not resolving the purported issues of Assam's tea garden workers.

Officials on the condition of anonymity said whatever the finance minister said at the function was justified as she expressed legitimate concerns over the functioning of state- and local-level SBI officers.

"She was lamenting at insensitivity of local bank officials and pulled up the officers of the state level banker's committee. In fact, their insensitive action had deprived almost 8 lakh tea garden workers from accessing their Jan-Dhan bank account dues for more than a year," another official said.

Tea garden workers were not being able to get their own DBT benefits withdrawn, the official said.

The audio clip is believed to have been recorded at the Guwahati Financial Inclusion Conclave on February 27.

This prompted the All India Bank Officers' Confederation to issue a press release on Friday condemning Sitharaman of alleged "unsavoury attack" at the function. However, the said press release was later withdrawn.

Petrol price cut by 12 p a litre, diesel by 14 p

PRESS TRUST OF INDIA
New Delhi, March 15

PETROL PRICES WERE cut by 12 paise a litre and diesel by 14 paise per litre on Sunday as oil companies moderated rate reduction amid the fall in global prices to absorb the hike in excise duty on fuel by the government. Petrol in Delhi now costs ₹69.75 per litre, while diesel is priced at ₹62.44, according to a price notification of state-owned oil firms.

Delhi has the lowest fuel prices among metros because of lower state taxes.

Industry sources said the reduction in rates would have been higher but for the ₹3 per litre increase in the excise duty effected on Saturday.

Oil companies, they said, had been moderating reduction warranted in retail prices in anticipation of an excise duty hike.

The gains they thus accumulated were adjusted against the price hike that would have been necessary because of the increase in excise duty. Some moderation in passing on the decline in international prices in the near future to domestic consumers will continue till all of the excise duty impact is recovered, sources added.

The government had on Saturday hiked the excise duty on petrol and diesel by a steep ₹3 per litre each to garner about ₹39,000 crore additional revenue as it repeated its 2014-15 act of not passing on gains arising from the slump in international oil prices.

According to a notification issued by the Central Board of Indirect Taxes & Customs, special excise duty on petrol was hiked by ₹2 to ₹8 per litre and to ₹4 a litre from ₹2 in case of diesel. Additionally, road cess was raised by ₹1 per litre each on petrol and diesel to ₹10.

With this, the total incidence of excise duty on petrol has risen to ₹22.98 per litre and that on diesel to ₹18.83.

The tax on petrol was ₹9.48 per litre when the Modi government took office in 2014 and that on diesel was ₹3.56 a litre.

Sale of Assets under Insolvency and Bankruptcy Code, 2016
E-Auction Sale Notice

Shreeom Wires Private Limited (In Liquidation)
Liquidator: Mr. Brijender Singh Deswal
(IP Regn. No: IBBI/IPA-003/IP-N00002/2016-2017/10021)
Email: liquidation.shreeomwires@gmail.com; brijender@deswal.com
Phone No.- 9811414181
Date and Time of Auction: Tuesday, 7th April, 2020 from 11:00 am to 1.00 pm

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench II, had ordered the commencement of liquidation of M/S Shreeom Wires Private Limited vide order dated 11th July, 2019 (order received by liquidator as and when uploaded on the NCLT website on 20th July, 2019 which is deemed to be the Liquidation Commencement Date) under Section 33 of the Code. This notice is regarding Sale of Assets and Properties owned by **M/s Shreeom Wires Private Limited (in Liquidation) (CINU28939DL2011PTC214742)** forming part of the Liquidation Estate by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, New Delhi vide order dated 11th July, 2019.

Offers are hereby invited from interested persons/participants to be submitted online through e-auction platform **https://ncltauction.auctiontiger.net** before 4th April 2020 upto 5 PM, for the sale of the following Assets in possession of the Liquidator on **"As is where is basis", "As is what is basis", "Whatever there is basis" and "Without recourse basis".** As per following details:

Schedule

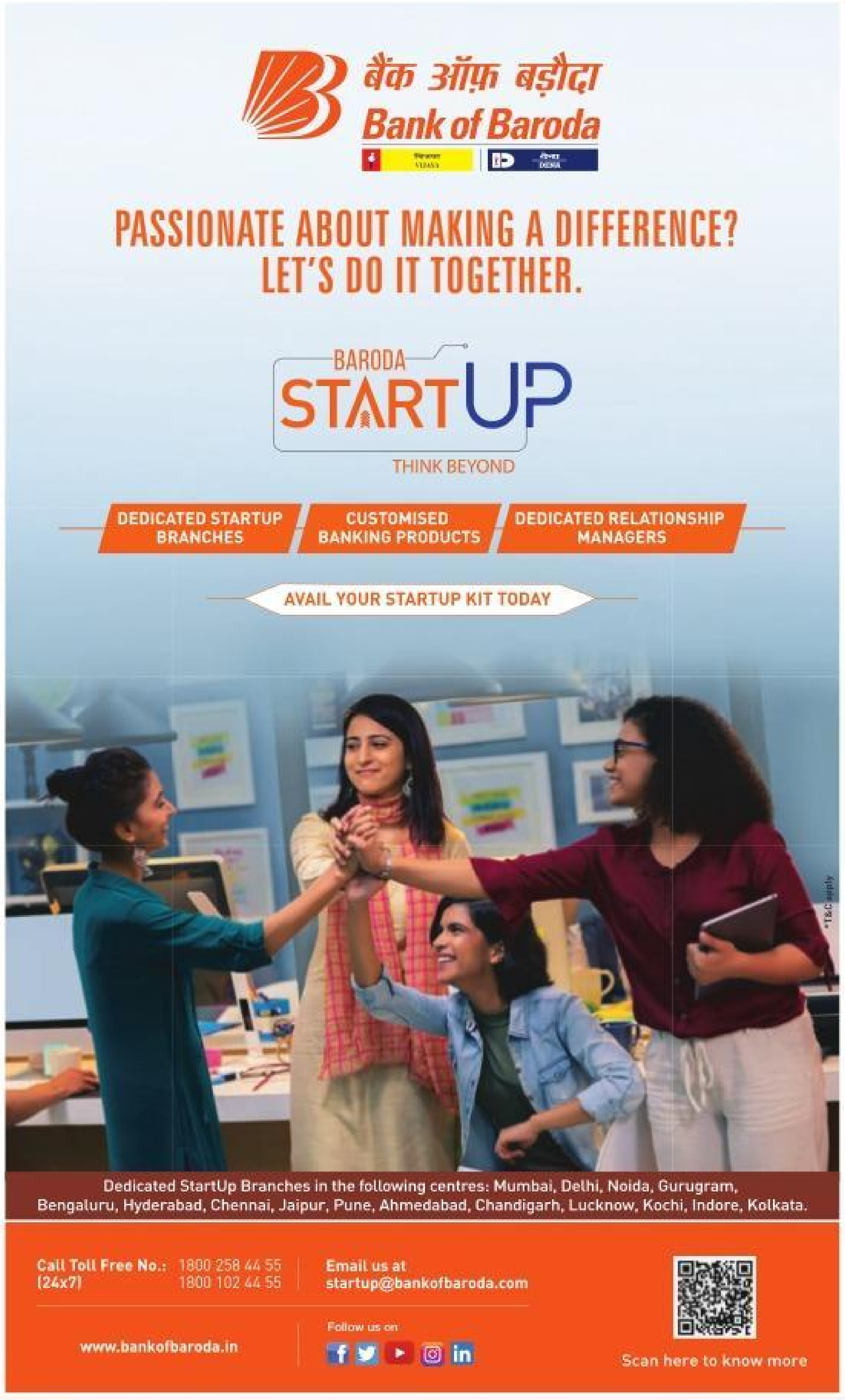
Lot no.	Description of the immoveable properties	Reserve Price	Earnest Money Deposit ("EMD")	Bid Increment Amount	e-Auction Date & Time (with unlimited extension of 5 min each)	Last Date of Submission EMD
1.	Property No-H-1 /702, RIICO Industrial Area, Khushkhera, Bhiwadi, Distt. Alwar (Rajasthan), measuring 929 sqm.	Rs 1,54,53,000	Rs 15.5 Lakhs	Rs 2 Lakhs	7th April, 2020 from 11:00 am to 01.00 pm	4th April 2020 upto 5 PM

Terms and Condition of the E-auction are as under-

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/S e-procurement Technologies Limited (Auction Tiger).
2. The Complete E-Auction process document containing details of the Assets, online e- auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website **https://ncltauction.auctiontiger.net**. **Contact: Mr. Ram Prasad Sharma : 079-61200559, 61200531, 61200544, 61200594, 61200554/ e-mail id: ramprasad @auctiontiger.net / pushpit@auctiontiger.net/tilak@auctiontiger.net/support@auctiontiger.net** (**On going to the link https://ncltauction.auctiontiger.net**/ Bidders will have to search for the mentioned company by using either one of the two options, (i) Company's name Shreeom Wires Private Limited (in Liquidation) or by, (ii) State and property type. The sale shall be subject to terms & conditions contained in the tender document which is available on the website of the auction agency
3. The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property/ asset, dues of local taxes, electricity and water charges, maintenance charges, if any and inspect the property/ asset at their own expenses and satisfy themselves. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment, contacting Mr Brijender Singh Deswal.: +91- 9811414181
4. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount either through DD/NEFT/RTGS in the Account of **"Shreeom Wires Private Limited- in Liquidation", Account No.: 13590500128, ICICI Bank , Arunachal Building, Barakhamba Road, New Delhi-110001, IFSC Code - ICIC0001359,** drawn on any Scheduled Bank, payable at Delhi
5. The intending bidder should submit the evidence for EMD Deposit and Request Letter for participation in the E- Auction along with Self attested copy of (1) Proof of Identification (2) Current Address- Proof (3) PAN card (4) Valid e-mail ID (5) Landline and Mobile Phone number (6) Affidavit and Undertaking, regarding Eligibility under Section 29A of IBC (7) Bid Application Form and Registration Form (8) Declaration by Bidder, the formats of these can be taken from the Complete E-Auction process document. These documents should reach the office of the liquidator or by E-mail, at the address given below **BEFORE 5:00 PM of 4th April 2020**. Interested bidders will have to upload their KYC documents along with the EMD submission details on **https://ncltauction.auctiontiger.net BEFORE 5:00 PM of 4th April 2020.**
6. The Name of the Eligible Bidders will be identified by the Liquidator to participate in e-auction on the portal (**https://ncltauction.auctiontiger.net**). The e-auction service provider (Auction tiger) will provide User id and password by email to eligible bidders.
7. In case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes with unlimited extension. The bidder who submits the highest bid amount (not below the reserve price) on closure of e-Auction process shall be declared as the Successful Bidder and a communication to that effect will be issued through electronic mode, which shall be subject to approval by the Liquidator.
8. The EMD of the Successful Bidder shall be retained towards part sale consideration and The EMD of unsuccessful bidders shall be refunded. The EMD shall not bear any interest. The Liquidator will issue a Letter Of Intent (LOI) to the Successful Bidder and the Successful Bidder shall have to deposit the balance amount (Successful Bid Amount - EMD Amount) within 15 days of issuance of the LOI by the Liquidator. Default in deposit of the balance amount by the successful bidder within the time limit as mentioned in the LOI would entail forfeiture of the entire amount deposited (EMD + Any Other Amount) by the Successful Bidder. As per Income tax rules TDS @1% of auction purchase price is payable by the successful auction purchaser, as the purchase price is more than Rs. 50.0 lacs
9. The Successful Bidder shall bear the applicable stamp duties/transfer charge, fees etc. and all the statutory / non- statutory dues, taxes, rates, assessment charges, fees etc. in respect of the property/ asset put on auction. Any statutory and other dues payable and due on property / asset shall be borne by purchaser as per the provisions of applicable law
10. The particulars in respect of the Asset specified in the Schedule herein above, have been stated to the best of the information and knowledge of the undersigned, who shall however not be responsible for any error, misstatement or omission in the said particulars. The Tenderer(s) / Offerer(s) / Prospective Bidder(s) / Purchaser(s) are hereby notified that the said above Assets will be sold with the Encumbrances and dues payable to Statutory Authority (if any) and are also requested, in their own interest, to satisfy himself / themselves/ itself with regard to the above and other relevant details pertaining to the above mentioned Assets before submitting the tenders
11. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e- Auction or withdraw any property/ asset or portion thereof from the auction proceeding at any stage without assigning any reason thereof and without furnishing any further notice or reasons thereof
12. The sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name.
13. The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and regulations made thereunder.
14. The Eligible Bidders, participating in the E-Auction, will have to bid for at least the Reserve Price, and increase their bid by a minimum incremental amount as mentioned above in the Schedule table

For Shreeom Wires Private Limited (in Liquidation)
Sd/-
Brijender Singh Deswal
LIQUIDATOR of Shreeom Wires Private Limited (in Liquidation)
IP Regn. No. IBBI/IPA-003/IP-N00002/2016-2017/10021
C-122, New Rajendra Nagar, New Delhi – 110060
Phone: 9811414181
Email: liquidation.shreeomwires@gmail.com, brijender@deswal.com

Date: 16th March 2020
Place: Delhi



FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MAGPPIE INTERNATIONAL LIMITED
RELEVANT PARTICULARS

1	Name of the corporate debtor	MAGPPIE INTERNATIONAL LIMITED
2	Date of incorporation of corporate debtor	24th April, 2001
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) Delhi
4	Corporate identity number / limited liability identity number of corporate debtor	U52190DL2001PLC110580
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office:- 206, 2nd Floor, Jaksons Crown Heights, Plot No. 381, Twin District Centre, Sector-10, Rohini Delhi North West DL 110085
6	Insolvency commencement date in respect of corporate debtor	26.02.2020 (Uploaded on NCLT website on 13.03.2020)
7	Estimated date of closure of insolvency resolution process	24th August, 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ashwani Kumar Gupta Registration No. : IBBI/IPA-001/IP-P00626/2017-18/11082
9	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address:-C-402, Cauvery Secenety, 10/1-1,Raghvendra Extension,Tumkur Road, Yashwanthpur,Bangalore-560022 E-mail:-akguptafca@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	D-116, Pocket-D, Sarita Vihar, New Delhi-110076 E-mail:-magppie.cirp@gmail.com
11	Last date for submission of claims	27th March, 2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at :-	https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a Corporate Insolvency Resolution process of the Magppie International Ltd vide order dated February 26, 2020 (uploaded on NCLT website on 13th March 2020.).

The creditors of Magppie International Limited, are hereby called upon to submit their claims with proof on or before March 27th, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (Not Applicable) to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 16.03.2020
Place : New Delhi.

Ashwani Kumar Gupta (Interim Resolution Professional)
Registration No: - IBBI/IPA-001/IP-P00626/2017-18/11082

SBI
STATE BANK OF INDIA, Stressed Assets Management Branch-II, 11th Floor,
Jawahar Vyapar Bhawan, STC Building 1 - Tolstoy Marg, New Delhi -110001 E mail id : sbi.50950@sbi.co.in, Ph.: 011-43179574
E-Auction Sale Notice

"APPENDIX- IV-A" [See proviso to rule 8 (6)] **Sale notice for sale of Immovable Properties**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below mentioned Immovable property/ies mortgaged/charged to the Secured Creditor (State Bank of India), the constructive/physical possession mentioned below of which has been taken by the Authorized Officer of State Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" Basis on **20-04-2020** for recovery of amount as mentioned below, due to the Secured Creditor from Borrowers, Guarantors and Mortgagors. The reserve price is mentioned below and the earnest money to be deposited is mentioned respectively.

Sr. No.	Name of Borrower (B) / Guarantor/s (G) / Corporate Guarantor/s (CG) with address/es	Address of Security charged covered under Auction	Reserve Price(RP) / EMD Amount 10% of The Reserve Price / Incremental Amount	Total dues as on date of demand notice excluding future interest, expenses, costs and other charges etc. (Rs.)	Date / Time of on - site Inspection of Property with name of Authorized Officer
1	**M/s Jay Polychem India Ltd.** Admin Office: D-143, Defence colony, New Delhi-24 Regd. Office: A-101, Lajpat Nagar-I, New Delhi-24 1 Sh Sandeep Singh Madhok, D-97, Defence Colony, New Delhi-110024 2 Sh Satinder Singh Madhok, D-97, Defence Colony, New Delhi-110024 3 Smt Sumohita Kaur, D-97, Defence Colony, New Delhi-110024 4 Smt Harneet Kaur, D-97, Defence Colony, New Delhi-110024 5 Smt Prakash Kaur, D-97, Defence Colony, New Delhi-110024 Corporate Guarantor: 1 M/s Jaspark Speciality Chemicals Pvt Ltd., A-101, Lajpat Nagar-I, New Delhi-110024	(1) Property at Khasra 38/8(1-3), 38/13/2(0-10), 38/14 (0-10) situated in the Village Mundka, Delhi. The area of land is 2318.40 sq. Yds. with one ground floor admeasuring 287.22 sq. yds., in the name of Sh Jaswant Singh & Smt Prakash Kaur	₹ 316.00 Lac / ₹ 31.60 Lac / ₹ 1.00 Lac	(1) State Bank of India, 20.10.2015, Rs. 477,56,96,681.46 (2) e-State Bank of Patiala, 24.06.2015, Rs. 77,07,64,525.28 (3) Bank of Baroda, 09.12.2015, Rs. 58,66,09,196.00 (4) Central Bank of India, 24.11.2015, Rs. 150,67,50,995.00 (5) Andhra Bank, 07.03.2016, Rs. 75,70,25,408.00 (6) Bank of India, 04.07.2015, Rs. 210,75,93,399.00 (7) Allahabad Bank, 07.10.2015,Rs. 172,98,47,608.93 (8) Corporation Bank, 22.04.2016, Rs. 150,25,20,000.00 (9) Bank of Maharashtra, 29.03.2016, Rs. 130,34,11,686.00 (10) The Federal Bank Ltd., 17.11.2015, Rs. 45,27,44,785.81 (11) Canara Bank, 20.01.2016, Rs. 123,69,68,471.48 (12) Union Bank of India, 10.02.2015, Rs. 81,66,19,723.65 (13) United Bank of India, 23.03.2016, Rs. 90,68,43,654.59 Total : 1845,33,96,135.20	1. Property mentioned at Sr No. 1 - On 08-04-2020 between 11.00 A.M. to 01.00 P.M. 2. Property mentioned at Sr No. 2 - On 09-04-2020 between 11.00 A.M. to 01.00 P.M. 3. Property mentioned at Sr. No.3 - On 09-04-2020 between 03.00 P.M. to 01.00 P.M. Authorised Officer : Joginder Pal Singh, Chief Manager Mob. No. 9872466408
		(2) Residential Property at A-1/101, Lajpat Nagar - I, New Delhi. The Area of the property is 100 sq. yds. and the building on it has basement, Ground floor & 3 floors admeasuring 360 sq yds. in the name of Sh Jaswant Singh	₹ 382.00 Lac / ₹ 38.20 Lac / ₹ 1.00 Lac		
		(3) Property at D-143, Defence Colony, New Delhi area of land is 325.00 sq. yds with basement and 3 floors admeasuring 8776 sq. ft., in the name of Smt. Harneet Kaur and Smt. Sumohita Kaur	₹ 2158.00 Lac / ₹ 215.80 Lac / ₹ 1.00 Lac		

Date & Time of E-Auction : 20-04-2020 Time : 60 Minutes, from 12.00 Noon to 01.00 P.M. with unlimited extensions of 5 Minutes each.
Date and time for submission of request letter of participation, KYC Documents, PAN Card, Proof of EMD etc.
On or before 16.04.2020 upto 4.00 P.M. personally (Hard Copy) and online through RTGS/NEFT.

The intending purchasers / bidders are required to deposit EMD amount either through NEFT / RTGS in the Account No. 65156762491, in name of the beneficiary the Authorised Officer, State Bank of India, SAM Branch-II, New Delhi, IFSC Code: SBIN0017891 or by way of demand draft drawn in favor of State Bank of India, SAM Branch-II, New Delhi drawn on any Nationalized or Scheduled Bank.

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER:

1. E-Auction is being held on **"AS IS WHERE IS" and "AS IS WHAT IS BASIS"** and will be conduct-ed "On Line". The auction will be conducted through the Bank's approved service provider **M/s C1India Pvt. Ltd. (Contact No. 0124-4302020 to 24 at their web portal https://www.bankeauctions.com**. E-Auction Tender Document containing online e-auction Bid form, Declaration, General Terms and Conditions of online auction sale are available in **https://www.bankeauctions.com.**
2. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on the property/ies. However, the intending bidders should make their own independent inquiries re-garding the encumbrances, title of property/ies put on auction and claims / rights / dues / affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is be-ing sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer / Secured Creditor shall not be responsible in any way for any third party claims / rights / dues.
3. The sale shall be subject to rules / conditions prescribed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
4. The other terms and conditions of the e-auction are published in the following websites. **https://www.sbi.co.in/portal/web/home and https://www.bankeauctions.com**

Date : 16-03-2020, Place : New Delhi
Sd/- Authorised Officer, State Bank of India